

**National Company Law Tribunal**

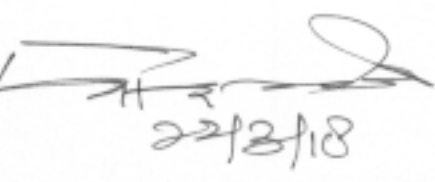
**Allahabad Bench**

CP NO. 124/ALD/2017  
CA No.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.03.2018

NAME OF THE COMPANY: Shree Narayan Developments Pvt Ltd VS ROC

SECTION OF THE COMPANIES ACT/I & B CODE: 252 (3)

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Anil Kumar	PCS	Third party	Anil K.
2.	S.K. GUPTA	PCS	(Proposed) Appellant/ Respondent	 22/3/18

**C.P. No. 124/ALD/2017**

Sh. S.K.Gupta, PCS for the appellant and Sh.Anil Kumar, PCS for the Third Party (proposed) is present in the court.

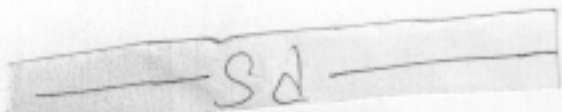
C.A No. 54/2018 has been filed by the applicants Ratna Singh and Rajiv Kumar Singh for impleadment in C.P. No. 124/ALD/2017. The PCS appearing on behalf of the applicants sought leave of the court for withdrawing the company application. Prayer is allowed. C.A. No. 54/2018 is dismissed as withdrawn with liberty to file a fresh application.

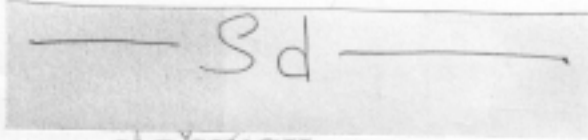
PCS, learned counsel for the petitioner and learned advocate for CGSC for ROC, Kanpur is present in the court. Reply, and Rejoinder has been filed, but it appears that till date no notice has been served to the Income Tax Authorities. Let the notice be issued to the Income Tax Authorities and report may be called regarding cash deposits made after demonetization.

Petitioner is directed to serve the notice to the Income Tax Authorities stating the PAN number along with the copy of petition and to file affidavit of service within seven days.

The statement may also be called, whether, after demonetization dated i.e.08.11.2016, the company has deposited the money or not.

List the matter on 2<sup>nd</sup> May, 2018 for hearing.

  
**SAROJ RAJWARE**  
Member (Technical)

  
**V.P.SINGH**  
Member (Judicial)

Date : 22.03.2018

Typed by;  
Jyoti  
(Stenographer)